

(2012) 02 SHI CK 0036
In the High Court Of Himachal Pradesh
Case No : CWP No. 863 of 2012-G

Chaman Lal

APPELLANT

Vs

State of H.P.

RESPONDENT

Date of Decision : 28-02-2012

Acts Referred:

Citation : (2012) 02 SHI CK 0036

Hon'ble Judges : Kurian Joseph, J; Dharam Chand Chaudhary, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—This issue pertaining to vacation salary to contract teachers is squarely covered by the judgment of this Court rendered in CWP No. 415 of 2000, titled as Baldev Singh versus State of H.P. & Others, and the judgment has become final. Therefore, this writ petition is disposed of directing the respondents to release the due and admissible vacation salary, during the entire service period, to the petitioner in case the same has not been granted so far, within a period of four months from the date of production of the copy of this judgment alongwith a copy of the Writ Petition and the copy of the judgment, referred to above. If the amounts are not disbursed as above, the petitioner will be entitled to interest @ 10% and the officers responsible for the delay shall be personally liable for the same. The writ petition is disposed of, so also the pending application (s), if any.